

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 620
CP-121/241-242/ND/2020
CA/03/2021

IN THE MATTER OF:

Mr. M. Sai Eswara Swamy

...APPLICANT

Vs.

M/s Siti Vision Digital Media Pvt. Ltd

...RESPONDENT

Section

U/s 241-242 of Comp. Act, 2013

Order delivered on 04.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Ashutosh Gupta, adv.
Gaurav Rana and Adv. Ajitesh
Kumar

For the Respondent

:Adv. Shaswati Parhi, Adv.
Shivam Singh for R-1. Advocate
Dhruv Dev Gupta on behalf of the
Respondent No. 2

ORDER

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of Respondent No.1 & 2 are present and submitted that they have filed their reply, however the reply on behalf of Respondent No.1 is not reflected on the e-portal. Ld. Counsel for the Respondent No.1 may approach the Registry and cure the defects so that the same appears on the e-portal. Reply of R-2 is already available on the e-portal. List the matter on **29.08.2024**.

CA/03/2021

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of Respondent/Non-Applicant in this application have been served through publication. None has appeared on behalf of Respondents/Non-Applicant,

however Ld. Counsel on behalf of Respondent in the main petition are present.

List the matter for consideration on **29.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)